

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 514 of 2011

Monday, this the 5th day of December, 2011

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

T.V. Madhusoodanan, Aged 52,
S/o. Kannan Nambiar, Gramini Dak
Sevak Mail Deliverer, Residing at P&T Quarters,
No. P1/3, Taliparamba 670 141.

Applicant

(By Advocate – Mrs. R. Jagada Bai)

V e r s u s

1. Union of India, represented by the Secretary,
Department of Posts, New Delhi 110 001.
2. The Post Master General, Northern Region,
Kerala Circle, Kozhikode 673 011.
3. Superintendent of Post Offices, Kannur Division,
Kannur 670 001.

Respondents

(By Advocate – Mr. Varghese P. Thomas, ACGSC)

This application having been heard on 05.12.2011, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member -

The applicant is GDS having long number of years in service. He is occupying a quarter allotted by the department from 1.4.2006. The department took steps to vacate the quarters allotted to the GDS employees as they are not entitled to allotment of quarters as per rules. The applicant contends in the rejoinder that there are other GDS employees who are

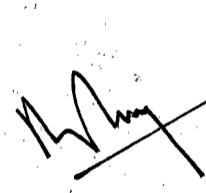


continuing in occupation of the quarters. If there is no order of vacation of occupation in favour of the other GDS employees then all of them should be treated alike and let the quarters be directed to be vacated occupied by the GDS employees if the GDS employees are not entitled for allotment of quarters. At any rate that does not give a right to the applicant that he should be allowed to continue to reside in the quarters. When the Rule does not permit allotment of quarters no right exists in favour of the applicant to be enforced in any legal method by approaching this Tribunal. However, it is not necessary to discriminate among GDS employees in the matter of allotment of quarters. If there are any other GDS employees who are still occupying the quarters, same and uniform method as done in the case of the applicant should be followed in the cases of other GDS employees by vacating the quarters.

2. In view of the aforesaid the Original Application is dismissed. No order as to costs.



(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER



JUSTICE P.R. RAMAN
JUDICIAL MEMBER

“SA”